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Dated 20th May 19T8

Copy forwarded for information and necessary action to: —

- 1. The Secretary to the Government of India, Ministry of Home Affairs, New Delhi.
- 2. The Inspector General of Police, New Delhi.
- 3. The District Magistrate, Delhi.
- 4. The Secretary (Law and Judicial), Delhi Admi., Delhi.
- 5. The i U.S. (Language) D.A.D. 6 PRO, Delhi Admn., Delhi (in duplicate) for publication in the Delhi Gazette.

Sd/- I. J. TALWAR, Deputy Secretary, (Home)

Linking of heavy industrial units with rural industries

218. SHRI VIREN J. SHAH: Will the Minister of INDUSTRY be pleased to state the outcome of the recent study by Government about the lin-kage,3 beween the heavy industry units and the rural and small industries in the country?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): The Government have not undertaken any special study in the recent past about the linkages between the heavy industry units and rural and small scale industries in the country. However, the Chief Executives of the Public Undertakings under the Ministry of Industry have been advised to ensure involvement of these undertakings in the development of ancillary and small-scale industries in the adjoining rural areas.

Merger »af sick industrial units with healthy units

to Questions

219. SHRI VIREN J. SHAH: Will the Minister of INDUSTRY be pleas ed to state:

(a) whether Government have received any proposals for permitting the merger of sick industrial units with healthy units in the corporate sector; and

(b) if so, what is the number of such proposals so far approved by the Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) and (b) Specified Authority constituted by the Government have received 25 applications for merger of sick industrial units with healthy units under provisions of Section 72-A of the Income Tax Act, 1961. Three of the applications have since been withdrawn by the applicants. Of the remaining, one has been approved by specified Authority for being recommended to the Central Government after merger has been effected.

Purchase of Jaguar war planes

220. SHRI GHOUSE MOHIUDDIN SHEIKH: Will the Minister of DEFENCE be pleased to state:

(a) whether Government's attention has been drawn to a news item which appeared in the *Hindustan Times* of the 21st October, 1978 to the effect that the President of Pakistan is reported to have expressed his apprehension that the decision of the Government of India to acquire Jaguar war planes would lead t_0 an arms race in the Indian subcontinent; and

(b) if so, what is Government's reaction thereto?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) Yees, Sir.

(b) Jaguars are intended only to replace the ageing and obsolescent

fleet of Canberras and Hunters in the I.A.F. and there is no good reason why this decision should lead to an arms race in the subcontinent. It may be recalled that it was some years back when Pakistan acquired Mirage aircraft.

Statement of the Chairman, Union Public Service Commission regarding unemployment

221. SHRI GHOUSE MOHIUDDIN SHEIKH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a news report appearing in the *Hindustan Times* of the 19th October, 1978 to the effect that th_e Chairman of the Union Public Service Commission is reported to have stated that unemployment is due to low standard of education in the country; and

(b) if so, what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) Yes, Sir.

(b) Government is aware of the problem of unemployment in the country as also the deficiencies in the existing educational system.- This is however a very complicated and comprehensive matter which has to be studied and solved in all its complexity. It is expected that it will he possible to take concrete steps to remedy the situation in due course.

Indo-Hungarian Shipping Agreement

222. SHRI GHOUSE MOHIUDDIN SHEIKH: Will the Minister of SHIP PING AND TRANSPORT be pleased to state:

(a) whether it is a fact that an Indo-Hungarian Shipping Agreement has been signed in New Delhi in October, 1978; and

(b) if so, what are the main features of the Agreement?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) The Agreement has not yet been signed.

(b) Does not arise.

Congestion in the Bombay Port

223. SHRI GHOUSE MOHIUDDIN SHEIKH: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that Government have set up a Committee to examine the problems of congestion in the Bombay Port; and

(b) if so, what are the terms of reference of the Committee and by when the Committee is to submit its report?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT: (SHRI CHAND RAM): (a) Yes, Sir.

(b) Terms of reference of the Committee are as follows:—

(i) To explore the possibilities of diversion of export/import of cargoes from Bombay. The Committee should identify measures for provision of infrastructure and allied facilities including surface transportation facilities and container handling facilities both at ports as well as inland centres, that would be required to enable the identified ports to handle increased quantum of traffic efficiently.

(ii) To suggest procedural and allied measures required to be taken by the Customs, Port and other concerned authorities for facilitating expeditious inspection of consignments and processing of documents pertaining to export/import shipments at the identified ports.

(iii) To suggest promotional and incentive schemes as also any other measures which should be adopted to divert and develop export/im-